

MINUTES OF THE MEETING No. 27/09 HELD ON 1.10.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 27/09 meeting of Advance Licensing Committee was held on 1.10.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No D-6 NC No.27/09 Dated 1.10.08	M/s. Modern Insulators Ltd, Jaipur F.No.01/83/162/593 /AM08/DES-IV .
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The Committee considered the case as per agenda and decided to recommend the case to DEPB Committee for enhancement in value cap from Rs.80/- to 120/- (average FOB value 139/-) in respect of DEPB S.No.688 (SION No.A-1803) and from Rs.80/- to 130/- (average FOB value 148/-) in respect of DEPB S.No. 689 (SION No.A- 1804).

Case No M-277 NC No.27/09 Dated 1.10.08	M/s. Neelikon Food Dyes & Chemicals ltd, Mumbai F.No.01/83/50/132 /AM08/DES-IV RLA F.No.03/95/40/545/AM07 .Lic.No.0310427066 dated 17/4/2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/90/2005/Ch.III dated 2.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acid Yellow 250	1 Kg	DEMAP Aldehyde 4-(N, N-Diethylamino Salicylaldehyde)	0.828 Kg

The above norms are fixed insuperssion of norms fixed in NC Meeting No.20/83 dated 29/8/07 in case No.19/16/83 ALC-I/2007.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-278 NC No.27/09 Dated 1.10.08	M/s. Neelikon Food Dyes & Chemicals ltd, Mumbai F.No.01/83/50/215 /AM09/DES-IV RLA F.No.03/95/40/1099/AM08 .Lic.No.0310465562 dated 18/3/2006
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/90/2005/Ch.III dated 2.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acid Yellow 250	1 Kg	DEMAP Aldehyde 4-(N, N-Diethylamino Salicylaldehyde)	0.828 Kg

The above norms are fixed insuperssion of norms fixed in NC Meeting No.13/83 dated 25/6/08 in case No.43/9/83 ALC-I/2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-279 NC No.27/09 Dated 1.10.08	M/s. Sanghi Industries Ltd,, New Delhi F.No.01/83/162/638 /AM09/DES-IV
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The case was discussed in the Committee with reference to clarification sought by Ministry of Finance (Deptt. of Revenue) vide their letter F.No.605/46/2008-DBK dated 5/9/2008 and by the firm about importability of Coal and MRB against SION S.No.A-1030 and A-1050. After detailed discussion with Technical Authorities, the Committee decided to clarify the matter as follows:-

1) **Magnesite Refractory Bricks (MRB):** The item is allowed for import against SION S.No.A-1030 and A-1050 for export of Gray Clinker and Cement. However, other bricks such as Alumina Refractory Bricks are also used for lining the Cement Kilns. The stipulation that MRB is allowed only for those using this quality bricks is actual user condition in regard to this item of import. The SION does not imply that manufacture can not use other indigenous material relevant to the production requirement.

2) **Coal:** The definition of Coal is given in Chapter 1 para 2 sub-para 5 of the Coal Mines Regulations, 1957 (S.R.O.3419) dated 24/10/1957. A copy thereof has been enclosed by the firm with the representation The definition of coal mentioned therein is reproduced below:

“Coal” includes anthracite, bituminous coal, lignite, peat and any other form of carbonaceous matter sold or marketed as coal.

It was observed that lignite is a variety of coal with less calorific value and high ash content and that lignite is a type of coal.

Case No M-280 NC No.27/09 Dated 1.10.08	M/s. K.V. Fire Chemical (I) Pvt. Ltd.Mumbai F.No.01/83/162/222 /AM09/DES-IV RLA F.No.03/91/40/1286/AM06 .Lic.No.0310375492 dated 12/4/2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.10.2008

Para 4.7 Decision(DRAFT)
MEETING NUMBER : 27/83-ALC1/2008 **MEETING DATE** : 01.10.2008

1	Case No.: 1/5/83-ALC1/2008	Party Name:COROMANDEL FERTILISER LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00096/AM09/	RLA File :09/24/040/00064/AM05/	Lic.No/Date:0910018635 27.05.2004	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the RLA/firm.. Accordingly the case may be re-listed on 29.10.2008			

2	Case No.: 50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda. RLA vide letter No.ALS-G/02/24/40/203/AM06 dated 7/8/2008 has sent the status report of the case stating that the firm has not discharge the export obligation in respect of this licence. The Committee decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 29.10.2008..			

3	Case No.: 51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda. RLA vide letter No.ALS-G/02/24/40/203/AM06 dated 7/8/2008 has sent the status report of the case stating that the firm has not discharge the export obligation in respect of this licence. The Committee decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 29.10.2008.			

4	Case No.: 42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four			

weeks the Committee. Accordingly the case may be re-listed on 29.10.2008

5	Case No.: 45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 29.10.2008			

6	Case No.: 29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 29.10.2008			

7	Case No.: 736/24/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/87/050/01072/AM07/	RLA File :05/24/040/00987/AM07/	Lic.No/Date:0510200280 01.03.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report awaited from the RLA. Accordingly the case may be re-listed on 29.10.2008.			

8	Case No.: 57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 29.10.2008			

9	Case No.: 61/3/83-ALC1/2008	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00067/AM09/	RLA File :03/94/040/01494/AM07/	Lic.No/Date:0310425366 02.04.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply			

awaited from the firm. Accordingly the case may be re-listed on 29.10.2008.

10	Case No.: 5/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Rejected
	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date:0510202531 16.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter dated 3.6.08 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

11	Case No.: 6/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Rejected
	HQ File :01/80/050/00036/AM08/	RLA File :05/24/040/00031/AM08/	Lic.No/Date:0510202533 16.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter dated 3.6.08 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

12	Case No.: 582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 22.10.2008..			

13	Case No.: 18/12/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00277/AM08/	RLA File :34/24/040/00017/AM08/	Lic.No/Date:3410018756 09.05.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to issue D.O. reminder to firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 29/10/2008.			

	Case No.: 13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
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14	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided to issue D.O. reminder to firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 29/10/2008.				

15	Case No.:1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Rejected
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by this office.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

16	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 29.10.2008				

17	Case No.:41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (PC. Div.). Accordingly the case may be re-listed on 29.10.2008				

18	Case No.:673/24/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00510/AM08/	RLA File :04/24/040/00617/AM06/	Lic.No/Date:0410089904 12.06.2007	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.10.2008				

	Case No.:50/16/83-ALC1/2007	Partv Name:HILLWOOD FURNITURE PRIVATE	Meet No/Date:27/83-ALC1/2008	Status:Case
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19		LIMITED	01.10.2008	Deferred
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 29.10.2008			

20	Case No.:107/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/01915/AM08/	RLA File :07/24/040/00173/AM08/	Lic.No/Date:0710051998 14.06.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 29.10.2008.			

21	Case No.:72/3/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00078/AM09/	RLA File :08/24/040/00084/AM08/	Lic.No/Date:0810065557 22.06.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 29.10.2008			

22	Case No.:113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel. Accordingly the case may be re-listed on 29.10.2008..			

23	Case No.:114/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and representative of the DIPP stated that he has not received the copy of application. The Committee decided to refer the application to DIPP and defer the case for four weeks. Accordingly the case may be re-listed on 29.10.2008.			

24	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI)..Accordingly the case may be re-listed on 29.10.2008..			

25	Case No.:75/3/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00081/AM09/	RLA File :08/24/040/00120/AM08/	Lic.No/Date:0810066352 03.08.2007	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 29.10.2008..			

26	Case No.:136/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/01944/AM08/	RLA File :07/24/040/00325/AM08/	Lic.No/Date:0710052728 06.08.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 29.9.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

27	Case No.:351/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI)..Accordingly the case may be re-listed on 29.10.2008..			

28	Case No.:13/25/83-ALC1/2007	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to M/o Mines and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 29/10/2008.			

	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:27/83-ALC1/2008	Status:Case
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29			01.10.2008	deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the firm has given reply to D/L dated 13/5/2008 on 25/8/2008 and decided to send the copy of the reply to TA of DIPP for examination. Accordingly the case may be re-listed on 12/11/2008.			

30	Case No.:169/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/01977/AM08/	RLA File :07/24/040/00497/AM08/	Lic.No/Date:0710053829 15.10.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued dated 29.9.08 by this office.. Accordingly the case may be re-listed on 29.10.2008.			

31	Case No.:4/30/85-ALC3/2007	Party Name:MASKOT INTERNATIONAL	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/85/050/00108/AM08/	RLA File :31/24/040/00249/AM08/	Lic.No/Date:3110031267 23.10.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 29/10/2008.			

32	Case No.:176/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/01984/AM08/	RLA File :07/24/040/00534/AM08/	Lic.No/Date:0710054154 26.10.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 29.9.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

33	Case No.:89/3/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Approved
	HQ File :01/83/050/00095/AM09/	RLA File :10/21/040/00114/AM08/	Lic.No/Date:1010027817 05.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments No.MD/FNM/01/08 dated 30/9/2008 offered by him the Committee decided to approve this case as per SION (E-35). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

34	Case No.:181/46/83-ALC1/2007	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/01989/AM08/	RLA File :34/24/040/00163/AM08/	Lic.No/Date:3410020013 06.11.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 29/10/2008.			

35	Case No.:80/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from RLA is awaited called for vide letter dated 29.9.08 . Accordingly the case may be re-listed on 29.10.2008.			

36	Case No.:201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 29/10/2008.			

37	Case No.:81/3/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00087/AM09/	RLA File :03/94/040/00894/AM08/	Lic.No/Date:0310451535 26.11.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to send the copy of reply to Technical Authority (DIPP) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 29.10.2008..			

38	Case No.:210/46/83-ALC1/2007	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/02018/AM08/	RLA File :02/24/040/00247/AM08/	Lic.No/Date:0210107106 12.12.2007	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued dated 22.8.08 by this office.. Accordingly the case may be re-listed on 29.10.2008.			

	Case No.:12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD	Meet No/Date:27/83-ALC1/2008	Status:Case
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39		INTERNATIONAL	01.10.2008	Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 29.10.2008			

40	Case No.:37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

41	Case No.:6/7/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00153/AM09/	RLA File :05/24/040/00859/AM08/	Lic.No/Date:0510216255 12.02.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

42	Case No.:53/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00323/AM09/	RLA File :09/24/040/00378/AM08/	Lic.No/Date:0910032966 13.02.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 26.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

43	Case No.:64/1/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Approved
	HQ File :01/83/050/02138/AM08/	RLA File :03/95/040/01005/AM08/	Lic.No/Date:0310460907 13.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/8/2008/Ch.II dated 2.9.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty

	D-Trans Attethrin Technical	1 Kg	1. Allethrolone Alcohol 2. Chrysanthemic Acid Chloride	0.540 Kg 0.684 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.:8/7/83-ALC1/2008	Party Name:UTILITY FORMS PVT LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00155/AM09/	RLA File :05/24/040/00873/AM08/	Lic.No/Date:0510216479 15.02.2008	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.				

45	Case No.:32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 29.10.2008				

46	Case No.:9/7/83-ALC1/2008	Party Name:SHIPRA PACKAGINGS (P) LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00156/AM09/	RLA File :05/24/040/00891/AM08/	Lic.No/Date:0510217101 27.02.2008	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.				

47	Case No.:14/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Approved							
	HQ File :01/83/050/00186/AM09/	RLA File :10/24/040/00187/AM08/	Lic.No/Date:1010028938 28.02.2008	Defer Date:							
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/01/08 dt. 11.8.2008 offered by them that the weighted average yield comes to 7.52% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-										
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Oleoresin Black Penner</td><td>10 MT</td><td>Light Black Penner (Light Berries)</td><td>100.000</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Oleoresin Black Penner	10 MT	Light Black Penner (Light Berries)
Item of Export	Qty	Item of Import	Qty								
Oleoresin Black Penner	10 MT	Light Black Penner (Light Berries)	100.000								

MT

This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

48	Case No.:10/7/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00157/AM09/	RLA File :05/24/040/00898/AM08/	Lic.No/Date:0510217251 29.02.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

49	Case No.:1/50/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 25.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

50	Case No.:13/7/83-ALC1/2008	Party Name:SYNDICATE LABLES	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00160/AM09/	RLA File :05/24/040/00913/AM08/	Lic.No/Date:0510217304 03.03.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 29.10.2008.			

51	Case No.:11/7/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00158/AM09/	RLA File :05/24/040/00902/AM08/	Lic.No/Date:0510217635 10.03.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

52	Case No.:68/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00240/AM09/	RLA File :03/94/040/01238/AM08/	Lic.No/Date:0310464210 10.03.2008	Defer Date:29.10.2008

52	Decision : The Committee considered the case as per agenda and the representative Deptt.of C&PC (PC.Div.) stated that the matter have been examined and found that the item of export is Micro Lubrient and so it pertains to Deptt. of Fertilizer. The Committee decided to refer the application to Deptt. of Fertilizer for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 29/10/2008.			
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53	Case No.:69/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00241/AM09/	RLA File :03/94/040/01239/AM08/	Lic.No/Date:0310464200 10.03.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and the representative Deptt.of C&PC (PC.Div.) stated that the matter have been examined and found that the item of export is Micro Lubrient and so it pertains to Deptt. of Fertilizer. The Committee decided to refer the application to Deptt. of Fertilizer for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 29/10/2008.			

54	Case No.:5/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00152/AM09/	RLA File :05/24/040/00841/AM08/	Lic.No/Date:0510217693 11.03.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to issue D.O. reminder to firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 29/10/2008.			

55	Case No.:7/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00154/AM09/	RLA File :05/24/040/00864/AM08/	Lic.No/Date:0510217694 11.03.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued dated 22.8.08 by this office.. Accordingly the case may be re-listed on 29.10.2008.			

56	Case No.:19/7/83-ALC1/2008	Party Name:KIRAN PONDY CHEMS LIMITED,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Approved
	HQ File :01/83/050/00166/AM09/	RLA File :04/24/040/00359/AM08/	Lic.No/Date:0410094751 25.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/653/2008/Ch.II dated 16.9.2008 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
Potassium Silicate Liquid	1 kg.	Potassium Carbonate	0.193 Kg

	(K ₂ O content: 12.5% minimum)			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.: 61/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00331/AM09/	RLA File :31/24/040/00419/AM09/	Lic.No/Date:3110033456 07.04.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 29.10.2008..			

58	Case No.: 52/11/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00322/AM09/	RLA File :07/21/040/01518/AM08/	Lic.No/Date:0710056829 08.04.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 29.9.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

59	Case No.: 23/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00293/AM09/	RLA File :03/95/040/01081/AM08/	Lic.No/Date:0310468596 16.04.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 29.10.2008..			

60	Case No.: 39/11/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00309/AM09/	RLA File :02/24/040/00007/AM09/	Lic.No/Date:0210111446 16.04.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:- 1) Chemical name and consumption of export product 2) Details of manufacturing process with chemical equation . 3) Details of wastage claimed.			

Accordingly the case may be re-listed on 29.10.2008.

61	Case No.: 28/11/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Rejected
	HQ File :01/83/050/00298/AM09/	RLA File :03/95/040/00038/AM09/	Lic.No/Date:0310468893 21.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. In view of the letter dated 30/8/2008 from the firm stating that they want to surrender the licence, the Committee decided to close the case as rejected and advice the RLA accordingly. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

62	Case No.: 32/11/83-ALC1/2008	Party Name:PRATIK PANELS LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00302/AM09/	RLA File :03/95/040/00066/AM09/	Lic.No/Date:0310469018 22.04.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and also decided to forward the copy of the application to TA(DIPP). The Committee decided to defer this case for four weeks. Accordingly the case may be re-listed on 29.10.2008			

63	Case No.: 29/11/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00299/AM09/	RLA File :03/95/040/00040/AM09/	Lic.No/Date:0310469305 23.04.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem. Div). Accordingly the case may be re-listed on 29.10.2008.			

64	Case No.: 42/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00312/AM09/	RLA File :02/24/040/00015/AM09/	Lic.No/Date:0210111737 24.04.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

	Case No.: 43/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
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65	HQ File :01/83/050/00313/AM09/	RLA File :02/24/040/00016/AM09/	Lic.No/Date:0210111738 25.04.2008	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.				

66

Case No.:20/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Approved
HQ File :01/83/050/00290/AM09/	RLA File :03/95/040/00171/AM08/	Lic.No/Date:0310469944 29.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/14/2003/Ch.II dated 23.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Bifenthrin 10% EC	1 Litre	1. Cyhalothric Acid 98% Min. 2. 2-Methyl-3-Biphenyl Methanol 3. Methylene Chloride 4. Solvent C9 5. Emulsifier 6. Surfactant 7. N-Methyl Pyrolidone	0.073 Kg 0.062 Kg 0.118 Kg 0.687 Kg 0.037 kg 0.056 Kg 0.046 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.:60/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00330/AM09/	RLA File :31/24/040/00025/AM09/	Lic.No/Date:3110033638 29.04.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC (Chem.Div).. Accordingly the case may be re-listed on 29.10.2008.			

68	Case No.:38/11/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00308/AM09/	RLA File :02/24/040/00322/AM08/	Lic.No/Date:0210112043 02.05.2008	Defer Date:29.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from DIPP. The firm has given reply to D/L dated 22/8/08 on 8/9/2008 and copy sent to TA pm 26/9/2008... Accordingly the case may be re-listed on 29.10.2008.

69	Case No.: 47/11/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00317/AM09/	RLA File :02/24/040/00022/AM09/	Lic.No/Date:0210112046 02.05.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from DIPP. The firm has given reply to D/L dated 22/8/08 on 8/9/2008 and copy sent to TA pm 26/9/2008... Accordingly the case may be re-listed on 29.10.2008.			

70	Case No.: 5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and the representative Deptt.of C&PC (PC.Div.) stated that the matter have been examined and found that the item of export is Micro Lubrient and so it pertains to Deptt. of Fertilizer. The Committee decided to refer the application to Deptt. of Fertilizer for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 29/10/2008.			

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Case No.:4/11/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Approved
HQ File :01/83/050/00274/AM09/	RLA File :08/24/040/00021/AM09/	Lic.No/Date:0810071770 08.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/66/2008/Ch.II dated 11.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Cupric Oxide (Copper content 77.5% Min.)	1 Kg	1. Copper Scrap (on 100% purity basis)	0.814 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.: 49/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00319/AM09/	RLA File :02/24/040/00036/AM09/	Lic.No/Date:0210112481 15.05.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT. Accordingly the case may be re-listed on 29.10.2008			

73	Case No.: 50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:01.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT. Accordingly the case may be re-listed on 29.10.2008			

74	Case No.: 40/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00310/AM09/	RLA File :02/24/040/00008/AM09/	Lic.No/Date:0210112755 26.05.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 26.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

75	Case No.: 41/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00311/AM09/	RLA File :02/24/040/00013/AM09/	Lic.No/Date:0210112756 26.05.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 26.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

76	Case No.: 6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt of C&PC (PC.Div.). Accordingly the case may be re-listed on 29.10.2008.			

77	Case No.: 67/11/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00337/AM09/	RLA File :05/24/040/00113/AM09/	Lic.No/Date:0510221581 04.06.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 26.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

78	Case No.:4/12/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Approved
	HQ File :01/83/050/00345/AM09/	RLA File :05/24/040/00139/AM09/	Lic.No/Date:0510221695 06.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/26/2007/Ch.II dated 16.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Imidacloprid 70 WS	1 Kg	1. Imidacloprid Technical 94%	0.7595 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:1/15/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00479/AM09/	RLA File :31/24/040/00067/AM09/	Lic.No/Date:3110034184 25.06.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 29.10.2008.			

80	Case No.:3/15/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00481/AM09/	RLA File :02/24/040/00082/AM09/	Lic.No/Date:0210114126 25.06.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 29.10.2008.			

81	Case No.:4/15/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Approved
	HQ File :01/83/050/00482/AM09/	RLA File :03/94/040/01038/AM08/	Lic.No/Date:0310476270 25.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2001/Ch.III dated 18.7.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	5% Palladium on Charcoal, Catalyst	1 Kg	1. Palladium Sponge	0.0502 Kg

	(on dry basis)	2. Charcoal Powder	0.970 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.: 6/15/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00484/AM09/	RLA File :03/94/040/00158/AM09/	Lic.No/Date:0310476287 25.06.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.10.2008			

83	Case No.: 7/15/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00485/AM09/	RLA File :03/94/040/00298/AM09/	Lic.No/Date:0310476299 25.06.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.10.2008			

84	Case No.: 8/15/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00486/AM09/	RLA File :34/24/040/00048/AM09/	Lic.No/Date:3410021681 25.06.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided call for application from RLA/firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 29.10.2008.			

85	Case No.: 10/15/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status: Case Deferred
	HQ File :01/83/050/00488/AM09/	RLA File :05/24/040/00220/AM09/	Lic.No/Date:0510222891 26.06.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 1.10.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of export product in Kilograms. 2. Material balance between import and export in terms of weight i.e. KG. taking into consideration the nominal wastage, if required Accordingly the case may be re-listed on 29.10.2008.			

86	Case No.:11/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00489/AM09/	RLA File :05/24/040/00221/AM09/	Lic.No/Date:0510222897 26.06.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 2.9.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

87	Case No.:12/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00490/AM09/	RLA File :05/24/040/00222/AM09/	Lic.No/Date:0510222898 26.06.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22.8.08 issued by this office.. Accordingly the case may be re-listed on 29.10.2008.			

88	Case No.:8/27/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00791/AM09/	RLA File :30/24/040/00034/AM09/	Lic.No/Date:3010058022 17.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC (Chem.Div). Accordingly the case may be re-listed on 29.10.2008.			

89	Case No.:1/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00784/AM09/	RLA File :05/24/040/00194/AM09/	Lic.No/Date:0510227724 18.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 29.10.2008.			

90	Case No.:2/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00785/AM09/	RLA File :05/24/040/00003/AM09/	Lic.No/Date:0510227725 18.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 29.10.2008			

91	Case No.:3/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00786/AM09/	RLA File :05/24/040/00049/AM09/	Lic.No/Date:0510227731 18.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 29.10.2008			

92	Case No.:4/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00787/AM09/	RLA File :05/24/040/00315/AM09/	Lic.No/Date:0510227736 18.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 29.10.2008			

93	Case No.:5/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00788/AM09/	RLA File :05/24/040/00944/AM08/	Lic.No/Date:0510227740 18.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 29.10.2008			

94	Case No.:6/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00789/AM09/	RLA File :05/24/040/00259/AM09/	Lic.No/Date:0510227748 18.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 29.10.2008			

95	Case No.:7/27/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00790/AM09/	RLA File :09/24/040/00182/AM09/	Lic.No/Date:0910035322 18.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 29.10.2008			

	Case No.:9/27/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA)	Meet No/Date:27/83-ALC1/2008	Status:Case
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96		LIMITED,	01.10.2008	Deferred
	HQ File :01/83/050/00792/AM09/	RLA File :03/94/040/00089/AM09/	Lic.No/Date:0310486944 18.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.10.2008.			

97	Case No.:10/27/83-ALC1/2008	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00793/AM09/	RLA File :03/94/040/00365/AM09/	Lic.No/Date:0310486922 18.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(Chem. Div.).. Accordingly the case may be re-listed on 29.10.2008.			

98	Case No.:11/27/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00794/AM09/	RLA File :05/24/040/00247/AM08/	Lic.No/Date:0510227807 19.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.10.2008.			

99	Case No.:12/27/83-ALC1/2008	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00795/AM09/	RLA File :05/24/040/00392/AM09/	Lic.No/Date:0510227821 19.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the DIPP. Accordingly the case may be re-listed on 29.10.2008.			

100	Case No.:13/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00796/AM09/	RLA File :05/24/040/00016/AM09/	Lic.No/Date:0510227863 19.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 29.10.2008			

	Case No.:14/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
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101	HQ File :01/83/050/00797/AM09/	RLA File :05/24/040/00203/AM09/	Lic.No/Date:0510227866 19.09.2008	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 29.10.2008				

102	Case No.:15/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00798/AM09/	RLA File :05/24/040/00204/AM09/	Lic.No/Date:0510227870 19.09.2008	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 29.10.2008				

103	Case No.:16/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00799/AM09/	RLA File :05/24/040/00211/AM09/	Lic.No/Date:0510227871 19.09.2008	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of application from RLA.. Accordingly the case may be re-listed on 29.10.2008				

104	Case No.:17/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00800/AM09/	RLA File :17/24/040/00018/AM09/	Lic.No/Date:1710002176 19.09.2008	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and also decided to forward the copy of the application to Deptt. of C&PC(PC.Div.). The Committee decided to defer this case for four weeks. Accordingly the case may be re-listed on 29.10.2008				

105	Case No.:18/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00801/AM09/	RLA File :17/24/040/00022/AM09/	Lic.No/Date:1710002177 19.09.2008	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and also decided to forward the copy of the application to Deptt. of C&PC(PC.Div.). The Committee decided to defer this case for four weeks. Accordingly the case may be re-listed on 29.10.2008				

106	Case No.:19/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00802/AM09/	RLA File :17/24/040/00081/AM09/	Lic.No/Date:1710002178 19.09.2008	Defer Date:29.10.2008

Decision : The Committee considered the case as per agenda and also decided to forward the copy of the application to Deptt. of C&PC(PC.Div.). The Committee decided to defer this case for four weeks. Accordingly the case may be re-listed on 29.10.2008

107	Case No.:20/27/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Approved
	HQ File :01/83/050/00803/AM09/	RLA File :03/94/040/00551/AM09/	Lic.No/Date:0310486966 19.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006 dated 30.4.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 Kg	1. Palladium (purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 Kg 0.981 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:21/27/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00804/AM09/	RLA File :03/95/040/00505/AM09/	Lic.No/Date:0310487058 19.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC (Chem. Div.). Accordingly the case may be re-listed on 29.10.2008.			

109	Case No.:22/27/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Approved
	HQ File :01/83/050/00805/AM09/	RLA File :03/94/040/00514/AM09/	Lic.No/Date:0310487118 19.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2007 dated 15.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Scale Inhibitor Calnox ML 5931 Containing 41% of minimum of Polyacrylic Acid	1 Kg	1. Acrylic Acid 2. Thioglycolic Acid	0.415 Kg 0.061 Kg
	Pour Point Depressant D Wax ML 5932 Flow Improver Containing 44	1 Kg	1. Mixed Xylene/Ortho Xylene	0.301 Kg

	to 50% of polymer of Acrylates of Behenyl Alcohol, Ceto Stearyl Alcohol & Stearyl Alcohol	2. Acrylic Acid 3. Behenyl Alcohol 4. Ceto Stearyl Alcohol (Nafol 1618S.S & H/N)	0.082 Kg 0.247 kg 0.094 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

110	Case No.:23/27/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00806/AM09/	RLA File :03/94/040/00548/AM09/	Lic.No/Date:0310487230 22.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and the representative Deptt.of C&PC (PC.Div.) stated that the matter have been examined and found that the item of export is Micro Lubrient and so it pertains to Deptt. of Fertilizer. The Committee decided to refer the application to Deptt. of Fertilizer for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 29/10/2008.			

111	Case No.:24/27/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00807/AM09/	RLA File :03/94/040/00968/AM07/	Lic.No/Date:0310487328 22.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.10.2008			

112	Case No.:25/27/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00808/AM09/	RLA File :05/24/040/00394/AM09/	Lic.No/Date:0510228002 23.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.10.2008			

113	Case No.:26/27/83-ALC1/2008	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00809/AM09/	RLA File :05/24/040/00409/AM09/	Lic.No/Date:0510228003 23.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.10.2008			

114	Case No.:27/27/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00810/AM09/	RLA File :04/24/040/00155/AM09/	Lic.No/Date:0410098771 23.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.10.2008			

115	Case No.:28/27/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00811/AM09/	RLA File :04/24/040/00154/AM09/	Lic.No/Date:0410098778 23.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.10.2008			

116	Case No.:29/27/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00812/AM09/	RLA File :04/24/040/00156/AM09/	Lic.No/Date:0410098780 23.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.10.2008			

117	Case No.:30/27/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00813/AM09/	RLA File :03/94/040/00492/AM09/	Lic.No/Date:0310487413 23.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC. Accordingly the case may be re-listed on 29.10.2008			

118	Case No.:31/27/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status:Case Deferred
	HQ File :01/83/050/00814/AM09/	RLA File :03/94/040/00442/AM09/	Lic.No/Date:0310487418 23.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.10.2008			

	Case No.:32/27/83-ALC1/2008	Party Name:NAGAR HAVELI PERFUMES &	Meet No/Date:27/83-ALC1/2008	Status:Case
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119		AROMATIS	01.10.2008	Deferred
	HQ File :01/83/050/00815/AM09/	RLA File :03/95/040/00393/AM09/	Lic.No/Date:0310487431 23.09.2008	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise Data from firm .Accordingly the case may be re-listed on 29.10.2008				

120	Case No.:33/27/83-ALC1/2008		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:27/83-ALC1/2008 01.10.2008		Status:Case Approved	
	HQ File :01/83/050/00816/AM09/		RLA File :03/94/040/00414/AM09/		Lic.No/Date:0310487432 23.09.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004 dated 06.12.2004 and decided to approve this case on repeat basis as under:-							
	Item of Export		Qty	Item of Import		Qty		
	As Approved by NC		-do-	As Approved by NC		- do -		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

121	Case No.:3/36/85-ALC3/2007	Party Name:PREMIER PAPER PACKAGING	Meet No/Date:27/83-ALC1/2008 01.10.2008	Status :approved							
	HQ File :01/85/050/00119/AM08/	RLA File :05/24/040/00620/AM08/	Lic.No/Date:0510212203 19.11.2007	Defer Date:01.10.2008							
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the Meeting as was given personal hearing. The matter was discussed in detail in the meeting and decided to approve the case as applied for with 5% wastage and change in description as under										
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Printed Packing Material in Finished form Packing Material Cover under General Product Group Packing Material GSM 280 to GSM 300</td><td>70000 Kg</td><td>Paper Board (Packing Material) Gray Back Duplex Board, PVC Blister Sealing Compatible GSM 280, GSM 280 GSM 300 Paper Board</td><td>73500 Kg</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Printed Packing Material in Finished form Packing Material Cover under General Product Group Packing Material GSM 280 to GSM 300	70000 Kg	Paper Board (Packing Material) Gray Back Duplex Board, PVC Blister Sealing Compatible GSM 280, GSM 280 GSM 300 Paper Board
Item of Export	Qty	Item of Import	Qty								
Printed Packing Material in Finished form Packing Material Cover under General Product Group Packing Material GSM 280 to GSM 300	70000 Kg	Paper Board (Packing Material) Gray Back Duplex Board, PVC Blister Sealing Compatible GSM 280, GSM 280 GSM 300 Paper Board	73500 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Date:11.10.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer